



# The Bihar Gazette

## EXTRA ORDINARY

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(NO.PATNA 1161) PATNA, WEDNESDAY, 7TH OCTOBER 2015

PATNA HIGH COURT

NOTIFICATION

The 5<sup>th</sup> October 2015

No.MISC-03-2011-146 Rules Deptt.—In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment to the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. *Short title and commencement.*—(1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2015.
2. They shall come into force at once and shall apply to all such vacancies accrued before and after the amendment and shall apply to all appointments including those which are still in process.
3. *Amendment in Part V Rule 7 Clause 4:*—  
(I) Clause 4 of Rule 7 (Part V) shall be substituted by the following:—

Sl. No.	Category/ designation of post.	Mode of Appointment.	Minimum qualification prescribed for the appointment to the post.
4.	Assistants	(i) 75% vacancies in a calendar year by direct recruitment. (ii) 25% vacancies in a calendar year by promotion from Cashier, Assistant Cashier, Court Officer, Assistant Court Officer, Typists, Junior Selection Grade Typists (Both General Department and	Graduate from a University and having proficiency in Computer application.

Sl. No.	Category/ designation of post.	Mode of Appointment.	Minimum qualification prescribed for the appointment to the post.
		Copying Department) Ex-cadre Assistants, Pass Distributor, Junior Selection Grade Record Supplier, Record Supplier, Treasury Sarkar, Data Operators and PBS Operators and other employees holding other Class III posts with higher scale of pay if they forgo the claim of higher scale on appointment to the post of Assistant; on the basis of seniority and/or limited competitive test as may be prescribed. Provided that the candidates shall be eligible for appointment after completing three years of continuous satisfactory service.	

1. (II) Amendment in Part V Rule 7 Clause 16:- Clause 16 of Rule 7 (Part V) shall be substituted by the following:-

Sl. No.	Category/designation of post.	Mode of Appointment	Minimum qualification prescribed for the appointment to the post.
16.	Assistant Court Officer/Ex-Cadre Assistant/Pass Distributor/PBX Operator/ Newly created post of Ex-Cadre Assistants converted from the Typist.	By direct recruitment from the Daily wage Employees after completion of two years continuous satisfactory service.	Intermediate from a Board/University and having proficiency in Computer application.

**Note:-** Appointees under Clause 16 above shall primarily be assigned the work of Routine Clerk, Receiving Clerk and such similar posts and they may also compete for the post of Assistant through 25% quota fixed for Ex-cadre and other employees.

By Order of the Court,  
VINOD KUMAR SINHA,  
*Registrar General.*

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